

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.270/2001 IN
O.A. 471/1997

(X8)

Monday, this the 6th day of August, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. All India Naval Draughtsman's Association,
Through its General Secretary
Shri Kamal Singh, having its Head Office
at Naval Headquarters,
New Delhi
2. P.B. Nair,
resident of 28-E, Pocket-C,
Mayur Vihar-III,
New Delhi

.... Applicants

Versus

1. Union of India,
through its Secretary to the Govt.
Ministry of Defence,
South Block,
DHQ PO, New Delhi-110011
2. The Chief of Naval Staff,
Naval Headqaurters,
South Block,
DHQ PO, New Delhi-110011

.... Respondents

O R D E R (By Circulation)

By Hon'ble Shri S.A.T. Rizvi, Member (A) :

RA No.270/2001 has been filed by the applicants for review of the order passed in O.A. No.471/1997 on 31.5.2001.

2. After going through the RA, we find that the review applicants have tried to re-argue the case by reagitating mainly the same issues which they had raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA 471/1997.

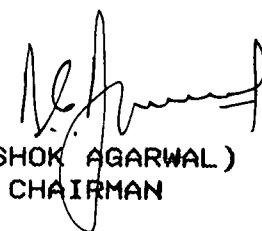
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(2)

3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 195. In the circumstances the RA is rejected.



(S.A.T. RIZVI)
MEMBER (A)



(ASHOK AGARWAL)
CHAIRMAN

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